

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH,**

**O.A. No.2711/2017**

New Delhi, this the 11<sup>th</sup> day of August, 2017

**Hon'ble Mr. V. Ajay Kumar, Member (J)  
Hon'ble Ms. Nita Chowdhury, Member (A)**

Divyansh Tyagi, Aged about 19 years,  
S/o Dr. Arun Kumar Tyagi,  
R/o C-1/51, Sector-15, Manav Chowk,  
Rohini, Delhi-110085.

-Applicant

(By Advocate: Shri Yogesh Kumar Mahur )

**Versus**

1. Union of India  
Through its Secretary,  
(Government of India)  
Ministry of Home Affairs  
North Block, New Delhi.
2. The Director General,  
(Government of India)  
Office of the DGCDA, East Block-III,  
R.K. Puram, New Delhi-110066
3. The Director,  
(Govt. of NCT of Delhi)  
Delhi Fire Services, Head Quarters,  
Connaught Place, New Delhi-110001
4. The Director,  
(Government of India)  
National Fire Service College,

(Under M/o Home Affairs)  
Nagpur, Maharashtra

5. The IG, NDRF  
( Government of India),  
East Block-7, Level-7, Sector-1,  
Vivekananda Marg, AdarshBasti,  
R.K. Puram,  
New Delhi-110066.
6. LandeIshwariUlhas (No.1000386)
7. Saurabh Sheshraj Nirwan (No.1000199)
8. Shudhanshu Vishwakarma (No.1000325)
9. Tushar Suresh Mange (No.100068)
10. Leela Vamsiraj Medisetti (No.1000448)
11. M.D. Wasim Ansari (No.1000239)
12. Anupam Jaiswal (No.1000244)
13. Tejas Chandrashekhar Asare (1000456)
14. Swapnil Pramod Nagrale (1000124)
15. Devendra Singh (1000435)
16. Nayan Radheysham Gaidhanea (1000214)
17. Anupam Kumar (1000356)
18. Pulkit Jat (1000371)

Respondents No.6 to 18 are OBC/SC candidates to be served through Respondent No.4 i.e. The Director, (Government of India) National Fire Service College, (Under M/o Home Affairs), Nagpur, Maharashtra.

-Respondents

**ORDER (ORAL)**

**Mr. V. Ajay Kumar, Member (J) :-**

When the matter was taken up for hearing, learned counsel for applicant having noticed that the matter pertains to

admission to B.E.(Fire) education course in National Fire Service College, Nagpur and this Tribunal has no jurisdiction with regard to admissions to educational institutions, seeks leave of this Tribunal to withdraw the OA with liberty to agitate his grievances before appropriate forum. Accordingly, the OA is dismissed as withdrawn, with the liberty as aforesaid.

( Nita Chowdhury )  
Member (A)

( V. Ajay Kumar )  
Member (J)

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